

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 2

Services Tax Appeal No. 11949 of 2016-DB

(Arising Out Of OIO-SUR-EXCUS-002-COM-021-16-17 Dated- 27/06/2016 Passed By
Commissioner of Central Excise and Service Tax-SURAT-II)

C.C.E. & S.T.-Surat-ii

New C.Ex Building...Opp. Gandhi Baug,
Chowk Bazar, Surat, Gujarat-395001

.....Appellant

VERSUS

R K Services

Prop. Smt. Maniben Bhagubhai Patel.
35 Maher Park, Near Adjan Fire Station,
Adajan Hazira Road, Surat, Gujarat

.....Respondent

APPEARANCE:

Shri. Rajesh R Kurup, Superintendent (AR) for the Appellant
None appeared for the Respondent

**CORAM: HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

Final Order No. A/ 12209 /2023

DATE OF HEARING:05.10.2023
DATE OF DECISION:05.10.2023

SOMESH ARORA

When the matter was called, party on record has shown that they had got relief under SVLDR Scheme. The Learned AR after verification is satisfied. Accordingly, appeal has become infructuous and same is dismissed as infructuous.

(Dictated and Pronounced in the open court)

**(SOMESH ARORA)
MEMBER (JUDICIAL)**

**(C. L. MAHAR)
MEMBER (TECHNICAL)**